

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH

23

OA No. 2972/91

New Delhi this the 25th Day of February, 1997

Hon'ble Smt. Lakshmi Swaminathan, Member (J)
Hon'ble Shri R.K. Ahooja, Member (A)

Shri R.P. Singh
s/o Shri Harcharan Singh
working as Store Clerk in the
office of the Development Commissioner
(Handicrafts), Ministry of Textiles,
West Block No.7, R.K. Puram, New Delhi.

(None for the applicant)

... Applicant

Vs.

1. Union of India through Secretary
(Textiles), M/O Textiles,
Udyog Bhawan, New Delhi.
2. Development Commissioner(Handicrafts)
Ministry of Textiles, Office of the
Development Commissioner(Handicrafts),
West Block No.7, R.K.Puram, New Delhi-66
3. Joint Development Commissioner
(Handicrafts), Ministry of Textiles,
Office of the Development Commissioner
(Handicrafts), West Block No.7, R.K.Puram,
New Delhi.
4. Shri S.S. Sharma,
Deputy Director(Carpets),
Office of the Development Commissioner
(Handicrafts), M/O Textiles,
West Block No.7, R.K.Puram,
New Delhi-110066
5. Director(Northern Region),
Office of the Development Commissioner
(Handicrafts), M/O Textiles,
West Block No.8, R.K.Puram,
New Delhi-110066

(None for the respondents)

... Respondents

O R D E R (ORAL)

(Hon'ble Smt. Lakshmi Swaminathan, Member (J)

None for the parties, even on the second call.

We note that this case has been on Board since 18.10.1996 but
none has appeared.

2. In the above circumstances, this OA is dismissed
for default and non prosecution.

R.K.A.
(R.K. Ahooja)
Member (A)

Lakshmi Swaminathan

(Smt. Lakshmi Swaminathan)
Member (J)